[Shri K. S. Ramaswami]

No. G.S.R. 1632 in Gazette of India dated the 19th July 1969.

- (iv) The Seventh Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1633 in Gazette of India dated the 19th July, 1969.
- (v) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1969, published in Notification No. G.S.R. 1634 in Gazette of India dated the 19th July, 1969.
- (vi) The Sixth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1635 in Gazette of India dated the 19th July, 1969.

[Placed in Library. See No. LT—1474/69].

(2) A copy of the Union Public Service Commission (Exemption from consulation) Amendment Regulations, 1969, published in Notification No. G.S.R. 1433 in Gazette of India dated the 21st June, 1969, under clause (5) article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT—1475/69]

12.48 hrs.

MESSAGE FROM RAJYA SBBHA
SECRETARY: Sir, I have to report the
Messages received from the Secretary of
Rajya Sabha:

(i) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1969, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23rd July, 1969, in the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967: 1. That at page 1, line 1,—

for "Eighteenth" substitute "Twentieth"

E. C. Report

Enacting Formula

Clause 1

- 2. That at page 1, line 4,—
 for "1967" substitute "1969"
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Wakf (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 29th July, 1969."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1969, agreed without any amendment to the Indian Railways (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 23rd July, 1969."
- (iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Foreign Marriage Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 29th July, 1969."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:

- (1) The Wakf (Amendment) Bill, 1969.
- (2) The Foreign Marriage Bill, 1969.

ESTIMATES COMMITTEE EIGHTYFIRST REPORT

SHRI THIRUMALA RAO (Kakinada): I beg to present the Eightyfirst Report of the